



2026:AHC-LKO:7619-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 12447 of 2025

Mohd. Muzaffar Husain And 2 Others

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Revenue Lko. And
4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ravi Kant Shukla, Priyadarshi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. None appears for the petitioners.

2. We have perused the prayer/relief(s) sought by the petitioners. Mandamus has been sought to the official opposite parties to ensure possession of the petitioners over their land and also to remove temporary constructions made by opposite party no.5, which is a private opposite party. Such petitions are not maintainable under Article 226 of the Constitution of India.

3. Accordingly, the petition is **dismissed** with liberty to the petitioners to pursue other remedies, as may be available under law.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

February 2, 2026

Praveen